



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 05 सितम्बर, 2024 / 14 भाद्रपद, 1946

हिमाचल प्रदेश सरकार

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 3 सितम्बर, 2024

संख्या वि०स०-विधायन-विधेयक/1-87/2024.—हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम 140 के अन्तर्गत हिमाचल विधान सभा (सदस्यों के भत्ते और 120—राजपत्र/2024-05-09-2024 (5537)

पेंशन) संशोधन विधेयक, 2024 (2024 का विधेयक संख्यांक 24) जो आज दिनांक 03 सितम्बर, 2024 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण की सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित/—
सचिव,
हि0 प्र0 विधान सभा।

2024 का विधेयक संख्यांक 24

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) संशोधन विधेयक, 2024

खण्डों के क्रम

खण्ड:

1. संक्षिप्त नाम।
2. धारा 6—ख का संशोधन।

2024 का विधेयक संख्यांक 24

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) संशोधन विधेयक, 2024

(विधान सभा में पुरःस्थापित रूप में)

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) अधिनियम, 1971 (1971 का अधिनियम संख्यांक 8) का और संशोधन करने के लिए **विधेयक**।

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:—

1. संक्षिप्त नाम.— इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) संशोधन अधिनियम, 2024 है।

2. धारा 6—ख का संशोधन.—मूल अधिनियम की धारा 6—ख की उपधारा (2) के पश्चात् निम्नलिखित उपधारा अन्तःस्थापित की जाएगी, अर्थात् :—

“(2अ) इस धारा में अर्न्तविष्ट किसी बात के प्रतिकूल होते हुए भी, कोई व्यक्ति अधिनियम के अधीन पेंशन का हकदार नहीं होगा, यदि उसे संविधान की दसवीं अनुसूची के अधीन किसी भी समय अयोग्य घोषित किया गया है:

परंतु यदि कोई व्यक्ति इस उपधारा के अधीन पेंशन के अधिकार से वंचित हो जाता है, तो उसके द्वारा पहले से ली गई पेंशन की रकम ऐसी रीति में वसूल की जाएगी, जैसी विहित की जाए।”।

उद्देश्यों और कारणों का कथन

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) अधिनियम, 1971 विधान सभा के सदस्यों के भत्ते और पेंशन प्रदान करने के दृष्टिगत अधिनियमित किया गया था। वर्तमानतः भारत के संविधान की दसवीं अनुसूची के अधीन विधायी सदस्यों के दलबदल को हतोत्साहित करने के लिए अधिनियम में कोई उपबंध नहीं है। इसलिए, सांविधानिक उद्देश्य की पूर्ति के लिए; राज्य के लोगों द्वारा दिए गए जनादेश की रक्षा के लिए, लोकतांत्रिक मूल्यों के संरक्षण के लिए; और इस सांविधानिक पाप (सिन) के निवारण के लिए हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) अधिनियम, 1971 में संशोधन करना आवश्यक हो गया है।

यह विधेयक उपर्युक्त उद्देश्यों की पूर्ति के लिए है।

(सुखविंदर सिंह सुक्खू)
मुख्य मन्त्री ।

शिमला :

तारीख :....., 2024.

वित्तीय ज्ञापन

प्रत्यायोजित विधान सम्बन्धी ज्ञापन

—शून्य—

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) विधेयक, 2024

हिमाचल प्रदेश विधान सभा (सदस्यों के भत्ते और पेंशन) अधिनियम, 1971 (1971 का अधिनियम संख्यांक 8) का और संशोधन करने के लिए **विधेयक** ।

(सुखविंदर सिंह सुक्खू)
मुख्य मन्त्री ।

(शरद कुमार लगवाल)

सचिव (विधि) ।

शिमला :

तारीख :....., 2024.

Bill No. 24 of 2024.

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT BILL, 2024

ARRANGEMENT OF CLAUSES

Clauses:

1. Short title.
2. Amendment of section 6-B.

Bill No. 24 of 2024.

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT BILL, 2024

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

further to amend the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (Act No. 8 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follow:—

1. Short title.—This Act may be called the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 2024.

2. Amendment of section 6-B.—In section 6-B of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971, after sub-section (2), the following sub-section shall be inserted, namely:—

“(2A) Notwithstanding anything to the contrary contained in this section, a person shall not be entitled for pension under the Act, if he has been disqualified at any time under the Tenth Schedule of the Constitution:

Provided that if a person is disentitled for pension under this sub-section, the amount of pension already drawn by him shall be recovered in the manner as may be prescribed.”.

STATEMENT OF OBJECTS AND REASONS

The Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 was enacted with a view to provide for allowances and pension to the Members of the Legislative Assembly of Himachal Pradesh. Presently, there is no provision in the Act to discourage the defection of the legislative members under the Tenth Schedule of the Constitution of India. Thus, to achieve this Constitutional objective; to protect the mandate given by the people of the State, to preserve the democratic values; and to have deterrence towards this Constitutional sin, it has been necessitated to carry out amendments in the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

This Bill seeks to achieve the aforesaid objectives.

(SUKHVINDER SINGH SUKHU)

Chief Minister.

SHIMLA:

THE....., 2024.

FINANCIAL MEMORANDUM

-Nil-

MEMORANDUM REGARDING DELEGATED LEGISLATION

-Nil-

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (ALLOWANCES AND
PENSION OF MEMBERS) AMENDMENT BILL, 2024**

A

BILL

further to amend the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (Act No. 8 of 1971).

(SUKHVINDER SINGH SUKHU)

Chief Minister.

(SHARAD KUMAR LAGWAL)

Secretary (Law).

SHIMLA:

THE....., 2024.

श्रम, रोजगार एवं विदेशी नियोजन विभाग

अधिसूचना

शिमला-171 002, 30 अगस्त, 2024

संख्या श्रम (ए) 3-4/2022.—हिमाचल प्रदेश कारखाना (संशोधन) नियम, 2024 के प्रारूप को कारखाना अधिनियम, 1948 (1948 का अधिनियम संख्यांक 63) की धारा 115 के साथ पठित धारा 112 के उपबन्धों के अधीन यथा अपेक्षित एतद्वारा संभाव्य प्रभावित होने वाले व्यक्ति (व्यक्तियों) से आक्षेप(पों)/सुझाव(वों) को आमन्त्रित करने के लिए राजपत्र (ई-गजट), हिमाचल प्रदेश में इसके प्रकाशन की तारीख से 45 दिनों के भीतर तारीख 29 फरवरी, 2024 को प्रकाशित किया गया था,

और उपरोक्त नियत अवधि के भीतर इस निमित्त कोई भी आक्षेप/सुझाव प्राप्त नहीं हुए हैं;

अतः हिमाचल प्रदेश के राज्यपाल, कारखाना अधिनियम, 1948 (1948 का अधिनियम संख्यांक 63) की धारा 115 के साथ पठित धारा 112 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उद्योग विभाग की अधिसूचना संख्या: डी 80-12/48-III, तारीख 6-5-1952 को अधिसूचित हिमाचल प्रदेश कारखाना नियम, 1950 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात् :-

1. **संक्षिप्त नाम और प्रारंभ.**—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश कारखाना (संशोधन) नियम, 2024 है।

(2) ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **नियम 5 का संशोधन.**—हिमाचल प्रदेश कारखाना नियम, 1950 (जिन्हें इसमें इसके पश्चात् 'उक्त नियम' कहा गया है) के नियम 5 के उप-नियम (2) में विहित अनुसूची के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

अनुसूची

कारखाने के लिए एक वर्ष के लिए अनुज्ञापति प्रदान करने हेतु शुल्क

वर्ष के दौरान किसी भी दिन नियोजित किए जाने वाले व्यक्तियों की अधिकतम संख्या										
स्थापित हॉर्स पावर की मात्रा (अधिकतम हॉर्स पावर)	09 तक	10 से 20 तक	21 से 50 तक	51 से 100 तक	101 से 250 तक	251 से 500 तक	501 से 1000 तक	1001 से 1500 तक	1501 से 2000 तक	2000 से ऊपर
शून्य	730	1460	2190	2920	5840	8760	13140	17520	26280	35040
20 तक	1460	2190	2920	5840	8760	13140	17520	26280	35040	46720
20 से अधिक परंतु 50 से अधिक नहीं।	2190	2920	5840	8760	13140	17520	26280	35040	46720	58400
50 से अधिक परंतु 100 से अधिक नहीं।	2920	5840	8760	13140	17520	26280	35040	46720	58400	73000
100 से अधिक परंतु 250 से अधिक नहीं।	-	8760	13140	17520	26280	35040	46720	58400	73000	81760
250 अधिक परंतु 500 से अधिक नहीं।	-	13140	17520	26280	35040	46720	58400	73000	81760	93440
500 से अधिक परंतु 1000 से अधिक नहीं।	-	17520	26280	35040	46720	58400	73000	81760	93440	105120
1000 से अधिक परंतु 1500 से अधिक नहीं।	-	26280	35040	46720	58400	73000	81760	93440	105120	116800
1500 से अधिक परंतु 2000 से अधिक नहीं।	-	35040	46720	58400	73000	81760	93440	105120	116800	131400
2000 से अधिक परंतु 3000 से अधिक नहीं।	-	46720	58400	73000	81760	93440	105120	116800	131400	146000
3000 से अधिक परंतु 5000 से अधिक नहीं।	-	58400	73000	81760	93440	105120	116800	131400	146000	160600

5000 से अधिक परंतु 7000 से अधिक नहीं	-	73000	81760	93440	105120	116800	131400	146000	160600	175200
7000 से अधिक परंतु 10,000 से अधिक नहीं।	-	81760	93440	105120	116800	131400	146000	160600	175200	189800
10,000 से अधिक परंतु 15,000 से अधिक नहीं।	-	93440	105120	116800	131400	146000	160600	175200	189800	204400
15,000 से अधिक।	-	105120	116800	131400	146000	160600	175200	189800	204400	219000

3. **नियम 6 का संशोधन.**—उक्त नियमों के नियम 6 के उप-नियम (4) में “एक सौ” शब्दों के स्थान पर “पांच सौ” शब्द रखे जाएंगे।

4. **नियम 8 का संशोधन.**—उक्त नियमों के नियम 8 के उप-नियम (3) में, “एक सौ” शब्दों के स्थान पर “पांच सौ” शब्द रखे जाएंगे।

5. **नियम 10 का संशोधन.**—उक्त नियमों के नियम 10 में, “एक सौ” शब्दों के स्थान पर “पांच सौ” शब्द रखे जाएंगे।

6. **नियम 12 क का अन्तःस्थापन.**—उक्त नियमों के नियम 12 के पश्चात् निम्नलिखित नियम अन्तःस्थापित किया जाएगा, अर्थात्.—

“12 क.— (1) मुख्य निरीक्षक किसी व्यक्ति को ऐसे क्षेत्र में और ऐसी अवधि, जैसी ऐसे भवनों, खतरनाक मशीनरी, उत्तोलक और लिफ्ट, लिफ्टिंग मशीन और लिफ्टिंग टैकल, प्रेशर प्लांट, सिमित स्थान, वातानुकूलन प्रणाली और कारखाना में अवस्थित ऐसी अन्य प्रक्रिया या संयंत्र और उपस्कर (उपकरण) जैसे अधिनियम और तद्धीन बनाए गए नियमों में विहित है, हेतु परीक्षण, परीक्षा (जांच), निरीक्षण और प्रमाणन कार्यान्वित करने के प्रयोजन हेतु विनिर्दिष्ट की जाए, ‘सक्षम व्यक्ति’ के रूप में मान्यता दे सकेगा, यदि ऐसा कोई व्यक्ति इस नियम से संलग्न अनुसूची में यथा निर्धारित अर्हताएं, अनुभव और अन्य अपेक्षाएं रखता हो:

परन्तु मुख्य निरीक्षक ‘सक्षम व्यक्ति’ के संबंध में अर्हताओं की अपेक्षाओं में छूट दे सकेगा, किंतु राज्य सरकार की सहमति ली जाएगी और ऐसे व्यक्ति के पास इस प्रकार मान्यता प्राप्त होने के पश्चात्, निरीक्षक की शक्तियां नहीं होगी;

परन्तु यह और कि इस उपबंध के अधीन मान्यता प्राप्त ‘सक्षम व्यक्ति’ की आयु 62 वर्ष से अधिक नहीं होगी और वह परीक्षण, परीक्षा और निरीक्षण कार्यान्वित करने के प्रयोजन हेतु शारीरिक रूप से स्वस्थ होगा।

(2) मुख्य निरीक्षक किसी प्रतिष्ठित संस्थान को इस नियम से संलग्न अनुसूची में यथा निर्धारित अर्हताओं और अनुभव रखने वाले व्यक्तियों को ऐसे भवनों खतरनाक मशीनरी, उत्तोलक और लिफ्ट, लिफ्टिंग मशीन और लिफ्टिंग टैकल, प्रेशर प्लांट, सिमित स्थान, वातानुकूलन प्रणाली तथा अधिनियम और तद्धीन बनाए गए नियमों में यथानिर्धारित विहित ऐसी अन्य प्रक्रिया या संयंत्र और उपकरण (उपस्कर) हेतु परीक्षण, परीक्षा, निरीक्षण और प्रमाणन कार्यान्वित करने के प्रयोजन हेतु ऐसे क्षेत्र में और ऐसी अवधि, जैसी विहित की जाए, के लिए सक्षम व्यक्ति के रूप में मान्यता प्रदान कर सकेगा।

(3) मुख्य निरीक्षक, इस अधिनियम और तदधीन बनाए गए नियमों के प्रयोजन के लिए 'सक्षम व्यक्ति' के रूप में मान्यता प्राप्त करने के लिए आशयित किसी व्यक्ति या किसी संस्था से इस नियम के अधीन विहित प्ररूप में आवेदन प्राप्त होने पर ऐसे आवेदन को रजिस्ट्रीकृत करेगा और आवेदन प्राप्त होने की तारीख से साठ दिन की अवधि के भीतर या तो आवेदक की क्षमता और उपलब्ध प्रसुविधाओं के संबंध में स्वयं का समाधान होने के पश्चात् आवेदक को एक 'सक्षम व्यक्ति' के रूप में मान्यता देगा और इस नियम के अधीन विहित प्ररूप में 'सक्षमता प्रमाण-पत्र' जारी करेगा या कारणों को विनिर्दिष्ट करते हुए आवेदन को अस्वीकार करेगा।

(4) मुख्य निरीक्षक, सक्षम व्यक्ति को सुनवाई का अवसर प्रदान करने के पश्चात्, सक्षमता का प्रमाण-पत्र प्रतिसंहत कर सकेगा,—

(i) यदि उसके विश्वास का यह कारण है कि सक्षम व्यक्ति ने,—

(क) 'सक्षमता प्रमाण-पत्र' में विहित किसी भी शर्त का उल्लंघन किया है; या

(ख) इस अधिनियम या तदधीन बनाए गए नियमों के प्रयोजन के लिए कोई परीक्षण, परीक्षा और निरीक्षण कार्यान्वित किया है या ऐसे आशय से असंगत किसी रीति से कार्य किया है अथवा इस अधिनियम और तदधीन बनाए गए नियमों के अधीन यथा अपेक्षित किसी कार्य का लोप किया है; या

(ii) लिखित में अभिलिखित किए जाने के किसी अन्य कारण के लिए।

स्पष्टीकरण.—इस नियम के प्रयोजन के लिए, संस्था के अन्तर्गत संगठन भी है।

(5) मुख्य निरीक्षक, कारणों को लिखित में अभिलिखित करके, यथास्थिति, लिफ्टिंग मशीनों, लिफ्टिंग टैकल, प्रेशर प्लांट या वातानुकूलन प्रणाली के पुनः प्रमाणीकरण, जिसे राज्य के बाहर किसी सक्षम व्यक्ति द्वारा प्रमाणित किया गया है की अपेक्षा कर सकेगा।

(6) सक्षमता प्रमाण-पत्र प्रदान करने हेतु आवेदन, रु० 25000/— (पच्चीस हजार रुपये) की अप्रतिदेय फीस और रु० 100,000/— (एक लाख रुपये) की ब्याज रहित प्रतिदेय प्रतिभूति रकम के साथ किया जाएगा, जिसे हिमकोष के माध्यम से मुख्य शीर्ष 0230-00-104-01 में जमा किया जाएगा।

(7) सक्षमता प्रमाण-पत्र के नवीनीकरण के लिए आवेदन रु० 25000/— (पच्चीस हजार रुपये) की अप्रतिदेय फीस के साथ किया जाएगा, जिसे हिमकोष के माध्यम से मुख्य शीर्ष 0230-00-104-01 में जमा किया जाएगा।

नियम 12 (क) के उप-नियम (1) के अधीन किसी व्यक्ति को सक्षमता प्रमाण-पत्र प्रदान करने के लिए आवेदन पत्र का प्ररूप

1. नाम
2. जन्म तिथि
3. संगठन का नाम (यदि, स्वनियोजित न हो)
4. पदनाम
5. शैक्षणिक अर्हता (शंसापत्र की प्रतियां संलग्न की जाएं)
6. व्यवसायिक (वृत्तिक) अनुभव के ब्यौरे (कालानुक्रमिक क्रम में)

संगठन का नाम

सेवा की अवधि

पदनाम

(कर्त्तव्य का क्षेत्र)

7. व्यवसायिक निकायों की सदस्यता, यदि कोई हो
8. (i) उसके निपटान में प्रसुविधाओं (परीक्षा, परीक्षण आदि) का विवरण
- (ii) इन प्रसुविधाओं की सटीकता का अंशशोधन करने और अनुरक्षण करने की व्यवस्था करना
9. प्रयोजन जिसके लिए सक्षमता प्रमाण-पत्र मांगा गया है (अधिनियम की धारा या धाराओं का उल्लेख किया जाए)।
10. क्या आवेदक को किसी परिनियम (स्टेट्यूट) के अधीन सक्षम व्यक्ति के रूप में घोषित किया गया है (यदि ऐसा हो तो ब्यौरे)।
11. कोई अन्य सुसंगत सूचना
12. आवेदक द्वारा घोषणा
- मैं, एतद्वारा घोषणा करता हूँ कि ऊपर दी गई सूचना सत्य है। मैं वचन देता हूँ :-
- (क) विनिर्माता के निर्देशों के अनुसार या राष्ट्रीय मानकों के अनुसार प्रसुविधाओं को सही हालात में (सुव्यवस्थित कार्यचालन) में अनुरक्षित करना, एवं कालिकतः अंशशोधन करना, और
- (ख) सक्षमता प्रमाण पत्र में विहित समस्त शर्तों का अनुपालन करना और मुख्य निरीक्षक द्वारा समय-समय पर जारी निर्देशों को पूर्ण करना।

स्थान

आवेदक के हस्ताक्षर।

और तारीख

संस्था द्वारा घोषणा (यदि नियोजित/कार्यरत हो)

मैं, प्रमाणित करता हूँ कि श्री जिनका विवरण ऊपर दिया गया है, हमारे नियोजन में है और उसे अधिनियम के अधीन एक सक्षम व्यक्ति घोषित किए जाने के प्रयोजन हेतु संगठन की ओर से इस पद पर नामनिर्दिष्ट करता हूँ। मैं यह भी वचन देता हूँ कि,-

- (क) यदि सक्षम व्यक्ति हमारा नियोजन छोड़ देता है तो मुख्य निरीक्षक को सूचित करना;
- (ख) उसके निपटान पर उपरोक्त यथावर्णित समस्त प्रसुविधाएं प्रदान करना और सुव्यवस्था बनाए रखना;
- (ग) प्रसुविधाओं में कोई परिवर्तन (बढ़ाना या हटा दिया जाना) मुख्य निरीक्षक को सूचित करना।

हस्ताक्षर:

पदनाम:

दुरभाष संख्या:

प्राधिकारिक मोहर:

तारीख:

नियम 12-क के उप-नियम (2) के अधीन किसी संस्थान को सक्षमता प्रमाण-पत्र प्रदान करने के लिए आवेदन पत्र

1. संगठन का नाम और पूरा पता
2. संगठन की हैसियत (निर्दिष्ट करें कि क्या सरकारी, स्वायत्त, सहकारी, निगमित या निजी है)
3. प्रयोजन जिसके लिए सक्षमता प्रमाण-पत्र मांगा गया है (अधिनियम की धाराएं निर्दिष्ट करें)
4. क्या संगठन को इस या किसी अन्य विधि के अधीन सक्षम व्यक्ति घोषित किया गया है। यदि हां, तो विवरण दें।
5. नियम 12 क से संलग्न अनुसूची में दिए गए के अनुसार नियोजित और अर्हता रखने वाले व्यक्तियों की विशिष्टियां।
6. उनके अनुरक्षण के लिए की गई व्यवस्थाओं का विवरण और उनके अनुरक्षण और कालिकत: अंशांकन के लिए की गई व्यवस्थाएं।
7. कोई अन्य सुसंगत सूचना
8. घोषणा:—

मैं एतद्वारा की ओर से प्रमाणित करता हूँ कि उपरोक्त दी गई जानकारी मेरी जानकारी के अनुसार सही है।

मैं—

- (i) निर्माता के निर्देशों या राष्ट्रीय मानकों के अनुसार प्रसुविधाओं की सही हालत में सुव्यवस्थित कार्यचालन अनुरक्षित करने और कालिकत: अंशांकन करने; और
- (ii) सक्षमता प्रमाण-पत्र में विनिर्दिष्ट सभी शर्तों और मुख्य निरीक्षक द्वारा समय-समय पर जारी शर्तों को पूर्ण करने और अनुपालना करने का वचन देता हूँ।

स्थान और तारीख

संस्थान के प्रमुख या इस निमित्त
अधिकृत व्यक्ति के हस्ताक्षर।

पदनाम

**नियम 12 (क) के अनुसरण में किसी व्यक्ति या संस्था को जारी
सक्षमता प्रमाण-पत्र का प्रारूप**

मैं मुख्य कारखाना निरीक्षक, हिमाचल प्रदेश, शिमला कारखाना अधिनियम, 1948 की धारा 2 (ग क) और तदधीन बनाए गए नियमों द्वारा मुझे प्रदत्त शक्तियों का प्रयोग करते हुए को एतद्वारा के अधीन उपकरणों जो हिमाचल प्रदेश में अवस्थित कारखाने में प्रयोग किए जा रहे हैं की जांच, परीक्षण, निरीक्षण और प्रमाणन कार्यान्वित करने के प्रयोजन के लिए सक्षम व्यक्ति के नाम के समाने दर्शाई गई धाराओं और नियमों के अधीन सक्षम व्यक्ति होने की मान्यता देता हूँ—

सक्षम व्यक्ति / संस्थान का नाम और पता धारा / नियम

यह प्रमाण-पत्र तक या उस तारीख जिसको व्यवसायिक सुरक्षा, स्वास्थ्य और कार्यदशाएं संहिता, 2020 और तदधीन बनाए गए नियम प्रवृत्त होंगे, जो भी पूर्वतर हो, विधिमान्य है।

यह प्रमाणत्र उसके नीचे नियत शर्तों के अधधीन जारी किया गया है—

1. जाँच, परीक्षण और निरीक्षण इस अधिनियम और तदधीन बनाए गए नियमों के उपबंधों के अनुसार किए जाएंगे और परीक्षणों का अभिलेख रजिस्टर में अनुरक्षित किया जाएगा।
2. जाँच, परीक्षण और निरीक्षण सक्षम व्यक्ति के सीधे पर्यवेक्षण के अधीन किए जाएंगे और निरीक्षक अर्थात् उप निदेशक कारखाना / सहायक निदेशक कारखाना, जिसकी अधिकारिता में कारखाना अवस्थित है, को जाँच / परीक्षण की तारीख अग्रिम रूप से सूचित की जाएगी। उपर्युक्त पूर्व सूचना के बिना कोई भी परीक्षण स्वीकृत नहीं किया जाएगा।
3. सक्षम व्यक्ति सभी आवश्यक उपकरणों / सुविधाओं को उपाप्त करेगा और इसको सही हालत में (सुव्यवस्थित कार्य चालन) अनुरक्षित करेगा और निरीक्षक अर्थात् उप निदेशक कारखाना / सहायक निदेशक कारखाना, जिसकी अधिकारिता में कारखाना अवस्थित है, को परीक्षण कार्य में उपयोग किए गए उपकरणों के बारे में सूचित करेगा।
4. जहाँ अधिकतम अनुज्ञात कार्यचालन दबाव क्षीण हो गया है या परीक्षा से दर्शित होता है कि दबाव पात्र या सयंत्र या इसका कोई भाग, जब तक कतिपय मरम्मत नहीं की जाती अथवा जब तक कोई अन्य सुरक्षा उपाय अपेक्षित नहीं किए जाते, तब तक उसका उपयोग सुरक्षित रूप से जारी नहीं रख सकते। इसकी रिपोर्ट सम्बद्ध निरीक्षक अर्थात् उप-निदेशक कारखाना / सहायक निदेशक कारखाना को भेजी जाएगी और इसकी एक प्रति परीक्षा पूर्ण होने के सात दिन के भीतर अधोहस्ताक्षरी को भी भेजी जाएगी।
5. सक्षम व्यक्ति के रूप में मान्यता प्राप्त संस्था, संगठन छोड़ने वाले सक्षम व्यक्ति के नाम के बारे में अधोहस्ताक्षरी को सूचित करेगी। यदि उपर्नामित समस्त व्यक्ति संगठन को छोड़ देते हैं तो जारी किया गया सक्षमता प्रमाण-पत्र रद्द हुआ समझा जाएगा।
6. हर महीने की 10 तारीख तक कारखानों के नामों, परीक्षण किए गए उपकरणों / पात्रों की सूची, परीक्षण की तारीख, जारी किए गए प्रमाण-पत्र की संख्या और तारीख, कार्यचालन दबाव या अनुज्ञात सुरक्षित भार और विशेष टिप्पणियाँ, यदि कोई हो, को सम्मिलित करते हुए मासिक विवरणी प्रस्तुत की जाएगी।
7. मुख्य कारखाना निरीक्षक के पास इस आदेश को इसकी वैधता के दौरान किसी भी समय प्रतिसंहत करने या संशोधन करने के अधिकार सुरक्षित होंगे।
8. परीक्षणों, परीक्षाओं और निरीक्षणों के दौरान सक्षम व्यक्ति फोटोग्राफ लेगा और रिकार्डिंग करेगा और मुख्य कारखाना निरीक्षक द्वारा जब मांगा जाए तो इसको सहजता से उपलब्ध करवाएगा।

सक्षमता प्रमाण-पत्र के नवीकरण के लिए आवेदन इस प्रमाण-पत्र के अवसान से कम से कम एक मास पूर्व किया जाएगा।

मुख्य कारखाना निरीक्षक
हिमाचल प्रदेश शिमला-1.

अनुसूची

क्रम संख्या	धारा या नियम जिसके अधीन सक्षमता को मान्यता दी गई	अपेक्षित अर्हता	प्रयोजन के लिए अनुभव	प्रसुविधाएं जो उसके नियंत्रण में है
1	2	3	4	5
1.	धारा 6 और धारा 112 के अधीन बनाए गए नियम - भवनों हेतु स्थिरता प्रमाण-पत्र ।	सिविल या संरचनात्मक इंजीनियरिंग में उपाधि या उसके समकक्ष ।	(i) संरचनाओं के निर्माण के डिजाइन या परीक्षण या मुरम्मत में न्यूनतम 10 वर्ष का अनुभव; (ii) गैर-विनाशकारी परीक्षण, विभिन्न व्यवहार संहिताएं, जो प्रचलित / विद्यमान हैं, और भवन की स्थिरता पर कंपन और प्राकृतिक शक्तियों के प्रभाव का ज्ञान; और (iii) संरचना या भवन की सुरक्षा के संबंध में विश्वसनीय निष्कर्ष पर पहुंचने की क्षमता ।	
2.	धारा 21(2) के अधीन बनाए गए नियम "खतरनाक मशीनें" ।	इलेक्ट्रिकल या मैकेनिकल या कपड़ा (टेक्स टाईल) इंजीनियरिंग में उपाधि या उसके समकक्ष ।	(i) (क) डिजाइन या संचालन या अनुरक्षण या (ख) सुसंगत मशीनरी के उपकरणों की परीक्षा, परीक्षण और निरीक्षण में कम से कम 7(सात) वर्ष का अनुभव- (ii) वह.- (क) सुरक्षा उपकरणों और उनकी समुचित कार्यप्रणाली से अवश्य अवगत हो; (ख) त्रुटियों की और लोडिंग के विफल रहने के किसी अन्य कारण की पहचान करने में सक्षम हों और मशीन सुरक्षा, सुरक्षा उपकरण तथा उपस्कर के उचित कार्यपालन के संबंध में विश्वसनीय निष्कर्ष पर पहुंचने की क्षमता रखता हो ।	माप के लिए गेज गति मापने हेतु उपकरण और खतरनाक मशीनों के उपयोग में सुरक्षा निर्धारित करने हेतु अपेक्षित कोई अन्य उपकरण ।
3.	धारा 28 - उत्तोलक और लिफ्ट	इलेक्ट्रिकल और/ या मैकेनिकल इंजीनियरिंग में उपाधि या समकक्ष ।	(i) (क) डिजाइन या निर्माण या रख-रखाव; (अनुरक्षण) अथवा (ख) लिफ्टों और उत्तोलकों की निरीक्षण और परीक्षण प्रक्रियाओं में कम से कम 7 वर्ष का अनुभव	लोड परीक्षण, तनाव परीक्षण माप के लिए तन्धता परीक्षण गेज उपकरण / यन्त्र और उत्तोलक और लिफ्टों की सुरक्षित कार्यदशा को निर्धारित करने हेतु अपेक्षित किसी भी अन्य उपकरण हेतु प्रसुविधाएं

			<p>(ii) (क) वह.—</p> <p>सुसंगत व्यवस्था सहिताओं और परीक्षण प्रक्रियाओं, जो प्रचलित हैं से परिचित हों;</p> <p>(ख) उत्तोलक और लिफ्टों की सुरक्षा से संबंधित अन्य वैधानिक अपेक्षाओं से अवगत हो;</p> <p>(ग) त्रुटियों की पहचान करने और उत्तोलक और लिफ्टों की सुरक्षा के संबंध में विश्वसनीय निष्कर्ष पर पहुंचने में सक्षम हो।</p>	।
4.	धारा 29 लिफ्टिंग मशीन और लिफ्टिंग टैकल।	मैकेनिकल या इलेक्ट्रीकल या धातु विज्ञान (मेटलर्जिकल) इंजीनियरिंग में उपाधि या इसके समकक्ष।	<p>(i) (क) डिजाइन या निर्माण या रख-रखाव (अनुरक्षण), या;</p> <p>(ख) लिफ्टिंग मशीनरी, जंजीरों, रस्सियों और लिफ्टिंग टैकल की परीक्षा, परीक्षण और निरीक्षण में कम से कम (न्यूनतम) 7 वर्ष का अनुभव।</p> <p>(ii) वह.—</p> <p>(क) सुसंगत व्यवहार सहिताओं और परीक्षण प्रक्रियाओं, जो प्रचलित हैं से अवगत होगा;</p> <p>(ख) सन्निर्माण की सामग्री की फ्रैक्चर यांत्रिकी और धातु विज्ञान से अवगत हों;</p> <p>(ग) ऊष्मा प्रबंध/दबाव निर्माण वाले घटकों और लिफ्टिंग मशीनरी के हिस्सों और लिफ्टिंग टैकल तकनीकों से परिचित होगा; और</p> <p>(घ) लिफ्टिंग मशीनरी, जंजीरों, रस्सियों और लिफ्टिंग टैकल की सुरक्षा के संबंध में त्रुटियों की पहचान करने और विश्वसनीय निष्कर्ष पर पहुंचने में समक्ष होगा।</p>	माप, गेज के लिए लोड परीक्षण, तनाव परीक्षण, उष्ण उपचार/ गैजट के लिए और लिफ्टिंग मशीनरी टैकल की सुरक्षित कार्यस्थिति को निर्धारित करने हेतु ऐसे अन्य उपकरणों की प्रसुविधाएं।
5.	धारा 31— दबाव संयंत्र (प्रेसर प्लांट)।	रसायन या इलेक्ट्रिकल या धातु विज्ञान (मेटलर्जिकल) अथवा मैकेनिकल इंजीनियरिंग में उपाधि या इसके	<p>(i) (क) अभिकल्प (डिजाइन) या निर्माण या अनुरक्षण में कम से कम 10 वर्ष का अनुभव या,—</p> <p>(ख) दबाव संयंत्रों का</p>	हाइड्रोलिक परीक्षण, गैर-विनाशकारी परीक्षण माप हेतु गेज, उपकरण/ यंत्र और दबाव पात्रों के उपयोग में सुरक्षा निर्धारित करने

		समकक्ष।	परीक्षण, परीक्षा और निरीक्षण। (ii) वह.— (क) दबाव पात्र से सुसंगत व्यवस्था संहिताओं और परीक्षण प्रक्रियाओं से अवश्य परिचित हो; (ख) अग्निशमन रहित दबाव पात्रों और दबाव में परिचालित उपकरणों की सुरक्षा से संबंधित वैधानिक अपेक्षाओं से परिचित हो; (ग) दबाव पात्रों पर लागू होने वाली गैर-विनाशकारी परीक्षण तकनीकों से परिचित हो; (घ) त्रुटियों की पहचान करने और दबाव संयंत्रों की सुरक्षा के संबंध में विश्वसनीय निष्कर्ष पर पहुंचने में अवश्य सक्षम होगा।	हेतु कोई अन्य प्रसुविधाएं।
6.	धारा 36,— खतरनाक धुएं से सावधानियां (i) धारा 41 और 112 के अधीन जहाज निर्माण और जहाज की मरम्मत, एस्बेस्टस का प्रबंधन और प्रक्रमण, विस्कोस प्रक्रिया द्वारा रेयॉन का विनिर्माण, फाउंड्री संचालन।	रसायन विज्ञान में निष्णात उपाधि या रसायन इंजीनियरिंग में उपाधि।	(i) पर्यावरण नमूनों के संग्रह और विश्लेषण और अनुश्रवण (मोनीटरिंग) उपकरणों के अंशांकन में कम से कम 7 वर्ष का अनुभव। (ii) वह.— (क) रसायनों के खतरनाक गुणों और उनके अनुमेय सीमा मूल्यों से परिचित हो; (ख) नमूनों की वर्तमान तकनीकों और विश्लेषण पर्यावरण संदूषकों से परिचित हो; और (ग) ऊष्ण कार्य के आरंभ और संचालन के संबंध में सुरक्षा की बाबत विश्वसनीय निष्कर्ष पर पहुंचने में सक्षम हो।	सीमित स्थानों में कार्य करने में सुरक्षा के परीक्षण और प्रमाणीकरण हेतु मीटरों, उपकरणों का और यंत्रों को विधिवत अशांकित और प्रमाणित किया जाए।
7.	धारा 87 के अधीन बनाई गई विभिन्न अनुसूचियों के अधीन यथाअपेक्षित वातानुकूलन(वेंटिलेशन) प्रणाली की अर्थात् पीसने या र्लेजिंग या धातु और उनसे आनुषंगिक प्रक्रियाओं पर अनुसूचियां और जेट	मैकेनिकल या इलेक्ट्रिकल इंजीनियरिंग में उपाधि या इसके समकक्ष	(i) वातानुकूलन (वेंटिलेशन) प्रणाली और प्रणालियों के डिजाइन करने, बनाने, स्थापन, परीक्षण, धूल, धुएं और वाष्प और उनसे आनुषंगिक अन्य सहायक उपकरणों के निष्कर्षण और संग्रहण में न्यूनतम (कम से कम) 7 वर्ष का अनुभव।	धूल, वाष्प और धुएं हेतु निष्कर्षण प्रणाली की प्रभावशीलता का परीक्षण करने हेतु वातानुकूलन (वेंटिलेशन) प्रणाली, उपकरणों और गेज के परीक्षण हेतु प्रसुविधाएं और इन प्रणालियों की दक्षता और पर्याप्तता

	रेत, धातु शॉट(मार), या ग्रिट या भाप की संपीडित वायु के विस्फोट से प्रेरित अन्य अपघर्षक द्वारा वस्तुओं की सफाई या चिकनाई, खुरदरापन आदि करना।		(ii) वह व्यवहार संहिता और परीक्षण प्रक्रियाओं, जो वातानुकूलन (वेंटिलेशन) और धुएं हेतु कर्षण प्रणाली के संबंध में प्रचलित है से परिचित हो, और प्रणाली की प्रभावशीलता के संबंध में विश्वसनीय निष्कर्ष पर पहुंचने में सक्षम हो।	निर्धारित करने हेतु आवश्यक कोई अन्य उपकरण। उसके पास वह एक उपयुक्त अर्हित तकनीकी व्यक्ति की सहायता लेगा जो प्रणाली की पर्याप्तता के बारे में उचित निष्कर्ष पर पहुंच सके।
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आदेश द्वारा,
हस्ताक्षरित /—
(प्रियंका बासु ईगटी),
सचिव (श्रम, रोजगार एवं विदेशी नियोजन)।

[Authoritative English text of this Department Notification No. Shram(A)3-4/2022, dated 30-08-2024 as required under clause (3) of Article 348 of the Constitution of India].

LAB. EMP. & OVERSEAS PLACEMENT DEPARTMENT

NOTIFICATION

Shimla-171 002 the 30th August, 2024

No. Shram(A)3-4/2022.—Whereas, the draft Himachal Pradesh Factories (Amendment) Rules 2024 were published in the Rajpatra, Himachal Pradesh on 29th February, 2024 for inviting objection(s)/suggestion(s) from person(s) likely to be affected thereby as required under the provisions of Section 112 read with Section 115 of the Factories Act, 1948 (Act No. 63 of 1948) within a period of 45 days from the date of its publication.

And whereas, no objection(s)/suggestion(s) have been received in this behalf within the above stipulated period;

Now, therefore, in exercise of the powers conferred by Section 112 read with Section 115 of the Factories Act, 1948 (Act No. 63 of 1948), the Governor, Himachal Pradesh is pleased to make the following rules, further to amend the Himachal Pradesh Factories Rules, 1950 notified *vide* Industries Department Notification No. D. 80-12/48-III, dated 6-05-1952, namely:—

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Factories (Amendment) Rules, 2024.

(2) These rules shall come into force from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh.

2. Amendment of rule 5.—In the Himachal Pradesh Factories Rules, 1950 (hereinafter referred to as the 'said rules'), for the Schedule prescribed in sub-rule (2) of rule 5, the following shall be substituted, namely:—

SCHEDULE

Fee for grant of licence for a factory for one year

Number of persons to be employed on any day during the year										
Quantity of Horse Power installed (Maximum Horse Power)	Up to 09	From 10 to 20	From 21 to 50	From 51 to 100	From 101 to 250	From 251 to 500	From 501 to 1000	From 1001 to 1500	From 1501 to 2000	Above 2000
Nil	730	1460	2190	2920	5840	8760	13140	17520	26280	35040
Upto 20	1460	2190	2920	5840	8760	13140	17520	26280	35040	46720
Exceeding 20 but not exceeding 50	2190	2920	5840	8760	13140	17520	26280	35040	46720	58400
Exceeding 50 but not exceeding 100	2920	5840	8760	13140	17520	26280	35040	46720	58400	73000
Exceeding 100 but not exceeding 250	-	8760	13140	17520	26280	35040	46720	58400	73000	81760
Exceeding 250 but not exceeding 500	-	13140	17520	26280	35040	46720	58400	73000	81760	93440
Exceeding 500 but not exceeding 1000	-	17520	26280	35040	46720	58400	73000	81760	93440	105120
Exceeding 1000 but not exceeding 1500	-	26280	35040	46720	58400	73000	81760	93440	105120	116800
Exceeding 1500 but not exceeding 2000	-	35040	46720	58400	73000	81760	93440	105120	116800	131400
Exceeding 2000 but not	-	46720	58400	73000	81760	93440	105120	116800	131400	146000

exceeding 3000										
Exceeding 3000 but not exceeding 5000	-	58400	73000	81760	93440	105120	116800	131400	146000	160600
Exceeding 5000 but not exceeding 7000	-	73000	81760	93440	105120	116800	131400	146000	160600	175200
Exceeding 7000 but not exceeding 10000	-	81760	93440	105120	116800	131400	146000	160600	175200	189800
Exceeding 10000 but not exceeding 15000	-	93440	105120	116800	131400	146000	160600	175200	189800	204400
Above 15000	-	105120	116800	131400	146000	160600	175200	189800	204400	219000

3. Amendment of rule 6.— In sub-rule (4) of rule 6 of the said rules, for the words “Rupees One hundred” the words “Rupees Five Hundred” shall be substituted.

4. Amendment of rule 8.—In rule 8 of said rules, in sub-rule (3), for the words “one hundred” the words “five hundred” shall be substituted.

5. Amendment of rule 10.—In rule 10 of said rules, for the words “one hundred” the words “five hundred” shall be substituted.

6. Insertion of rule 12-A.—After rule 12 of the said rules, the following rule shall be inserted, namely:—

“12-A (1) The Chief Inspector may recognize any person as a ‘competent person’ within such area and for such period as may be specified for the purposes of carrying out tests, examinations, inspections and certification for such buildings, dangerous machinery, hoists and lifts, lifting machines and lifting tackles, pressure plant, confined space, ventilation system and such other process or plant and equipment as stipulated in the Act and the rules made thereunder, located in a factory, if such a person possesses the qualifications, experience and other requirements as set out in the SCHEDULE annexed to this rule:

Provided that the Chief Inspector may relax the requirements of qualifications in respect of a competent person but concurrence of the State Government shall be taken and such a person after being so recognized, shall not have powers of an ‘Inspector’:

Provided further that the competent person recognized under this provision shall not be above the age of 62 years and shall be physically fit for the purpose of carrying out the tests, examination and inspection.

(2) The Chief Inspector may recognize an institution of repute, having persons possessing qualifications and experience as set out in the SCHEDULE annexed to this rule for the purpose of carrying out tests, examinations, inspections and certification for buildings, dangerous machinery, hoists and lifts, lifting machines and lifting tackles, pressure plant, confined space, ventilation system and such other process or plant and equipment as stipulated in the Act and the rules made thereunder as a competent person within such area and for such period as may be specified.

(3) The Chief Inspector on receipt of an application in the Form prescribed under the rule from a person or an institution intending to be recognized as a competent person for the purposes of this Act and the rules made thereunder, shall register such application and within a period of sixty days of the date of receipt of application, either after having satisfied himself as regards competence and facilities available at the disposal of the applicant recognize the applicant as a competent person and issue a certificate of competency in the Form prescribed under this rule or reject the application specifying the reasons thereof.

(4) The Chief Inspector may, after giving an opportunity to the competent person of being heard, revoke the certificate of competency,—

- (i) If he has reason to believe that a competent person,—
 - (a) has violated any condition stipulated in the certificate of competency; or
 - (b) has carried out a test, examination and inspection or has acted in a manner inconsistent with the intent or the purpose of this Act or the rules made thereunder; or has omitted to act as required under the Act and the rules made thereunder; or
- (ii) for any other reason to be recorded in writing.

Explanation. For the purpose of this rule, an institution includes an organization.

(5) The Chief Inspector may, for reasons to be recorded in writing, require re-certification of lifting machines, lifting tackles, pressure plant or ventilation system, as the case may be, which has been certified by a competent person outside the State.

(6) Application for grant of certificate of competency shall be accompanied by a non-refundable fee of ₹ 25,000 (Rupees Twenty Five Thousand) and a security amount (without interest) of ₹ 1,00,000/- (Rupees One Lakh) which shall be deposited in **Major Head 0230-00-104-01 through HIMKOSH.**

(7) Application for renewal of Certificate of Competency shall be accompanied by a non-refundable fee of ₹ 25,000/- (Rupees Twenty Five Thousand) which shall be deposited in the **Major Head 0230-00-104-01 through HIMKOSH.**

**Form of application for grant of Certificate of Competency to a person
under sub-rule (I) of rule 12A**

1. Name
2. Date of Birth
3. Name of the Organisation (if not self-employed)
4. Designation
5. Educational qualification (copies of testimonials to be attached)
6. Details of professional experience (in chronological order)

Name of the Organization Period of Service Designation Area of Responsibility

7. Membership, if any, of professional bodies
8. (i) Details of facilities (examination, testing, etc.) at his disposal.
(ii) Arrangements for calibrating and maintaining the accuracy of these facilities.
9. Purpose for which Competency Certificate is sought (section or sections of the Act should be stated).
10. Whether the applicant has been declared as a competent person under any statute (if so, the details).
11. Any other relevant information
12. Declaration by the applicant

I,, hereby declare that the information furnished above is true. I undertake:—

- (a) to maintain the facilities in good working order, calibrated periodically as per manufacturers instructions or as per National Standards; and
- (b) to fulfill and abide by all the conditions stipulated in the certificate of competency and instructions issued by the Chief Inspector from time to time.

Place :

Date :

Signature of the applicant :

Declaration by the Institution (if employed)

I,, certify that Shri whose details are furnished above, is in our employment and nominate him on behalf of the organisation for the purposes of being declared as a competent person under the Act. I also undertake that I will,—

- (a) notify the Chief Inspector in case the competent person leaves our employment;

(b) provide and maintain in good order all facilities at his disposal as mentioned above;

(c) notify the Chief Inspector any change in the facilities (either addition or deletion)

Signature

Designation

Telephone No.

Official Seal

Date:

**Form of Application for grant of Certificate of Competency to an Institution
under sub-rule (2) of Rule 12A**

1. Name and full address of the Organisation
2. Organisation's status (specify whether Government, Autonomous, Co-operative, Corporate or Private).
3. Purpose for which Competency Certificate is sought [specify section(s) of the Act]
4. Whether the Organisation has been declared as a competent person under this or any other statute. If so, give details.
5. Particulars of persons employed and possessing qualification and experience as set out in Schedule annexed to rule 12A.
6. Details of facilities and arrangements made for their maintenance and arrangements made for their maintenance and periodic calibration.
7. Any other relevant information.
8. Declaration:

I, hereby, on behalf of Certify that the details furnished above are correct to the best of my knowledge. I undertake to—

(i) maintain the facilities in good working order, calibrated periodically as per manufacturers instructions or as per National Standards; and

(ii) to fulfill and abide by all the conditions stipulated in the certificate of competency and instructions issued by the Chief Inspector from time to time.

Signature of Head of the
Institution or of the person
authorised to sign on his behalf.

Designation

Place:

Date:

**Form of Certificate of Competency issued to a person or an institution in
pursuance of rule 12(A)**

I,, Chief Inspector of Factories, Himachal Pradesh, Shimla, in exercise of the powers conferred on me under section 2(ca) of the Factories Act, 1948 and rules made thereunder hereby recognize to be competent person for the purpose of carrying out tests, examinations, inspections and certifications of equipments under which are used in a factory located in Himachal Pradesh under sections and rules mentioned below against competent person:—

Name & Address of competent person/ institution	Section/rules

This certificate is valid upto or the date, the Occupational Safety, Health and Working Conditions Code, 2020 and rules made thereunder, shall come into force, whichever is earlier.

This certificate is issued subject to the conditions stipulated hereunder.—

1. *Tests, examinations and inspections shall be carried out in accordance with the provisions of the Act and the rules made thereunder, and record of tests shall be maintained in a register.*

2. *Tests, examination and inspection shall be carried out under direct supervision of the competent person and the date of test examination be informed to the Inspector i.e. Deputy Director Factories/ Assistant Director Factories under whose jurisdiction factory is located well in advance. Any testing without prior intimation as stated above shall not be accepted.*

3. *The competent person shall procure all necessary equipments/facilities and maintain the same in good working order and inform to the Inspector i.e. Deputy Director Factories/ Assistant Director Factories under whose jurisdiction factory is located about the equipment used in testing work.*

4. *Where maximum permissible working pressure is reduced or the examination shows that the pressure vessels or plant or any part thereof, cannot continue to be used safely unless certain repairs are carried out or unless any other safety measures are required to be taken the report shall be sent to concerned Inspector i.e. Deputy Director Factories/ Assistant Director Factories and copy of the same shall also be sent to the undersigned within 7 days of completion of the examination.*

5. *The Institution recognized as competent person shall keep the undersigned informed about the name of the competent person who leave the organization. The certificate of competency issued shall stand cancelled if all of above named person(s) leave the organization.*

6. *Monthly return shall be submitted covering names of Factories, list of equipments/vessels tested, date of test, number and date of certificate issued, working pressure or safe load allowed and special remarks if any by the 10th of every month.*

7. *The Chief Inspector of Factories reserves the rights to revoke or amend this order at any time during its validity.*

8. *The competent person shall take photographs and make recordings during the course of Tests, examinations and inspections and make it readily available as and when demanded by Chief Inspector of Factories.*

Application for renewal of competency certificate may be made at least one month before the expiry of this certificate

*Chief Inspector of Factories,
Shimla-1, Himachal Pradesh.*

SCHEDULE

Sl. No.	Section or Rules under which competency is recognized	Qualification required	Experience for the purpose	Facilities at his command
1	2	3	4	5
1.	Rules made under Section 6 and Section 112 – Certificate of stability for buildings.	Degree in Civil or Structural Engineering; or equivalent.	(i) A minimum of 10 years experience in the design of construction or testing or repairs of structures; (ii) Knowledge of non-destructive testing, various codes of practices that are current and the effect of the vibrations and natural forces on the stability of the building; and (iii) Ability to arrive at a reliable conclusion with regard to the safety of the structure or the building.	
2.	Rules made under Section 21(2) – “Dangerous Machines”.	Degree in Electrical or Mechanical or Textile Engineering or equivalent.	(i) a minimum of 7 years experience in- (a) design or operation or maintenance; or (b) testing, examination and inspection of relevant machinery, their guards, safety devices and appliances. (ii) he shall – (a) be conversant with safety devices and their proper functioning ; (b) be able to identify defects and any other cause leading to failure; and) have ability to arrive at a reliable conclusion with regard to the proper functioning of safety device	Guages for measurement; instruments for measurement of speed and any other equipment or device to determine the safety in the use of the dangerous machines.

			and appliance and machine guard.	
3.	Section 28 – Hoists and Lifts.	A degree in Electrical and /or Mechanical Engineering or the equivalent.	(i) A minimum experience of 7 years in— (a) design or erection or maintenance; or (b) inspection and test procedures of lifts and hoists; (ii) He shall be – (a) Conversant with relevant codes of practices and test procedures that are current; (b) Conversant with other statutory requirements conversing the safety of the Hoists and Lifts; (c) able to identify defects and arrive at a reliable conclusion with regard to the safety of Hoists and Lifts.	Facilities for load testing, tensile testing, gauges equipment/ gadgets for measurement and any other equipment required for determining the safe working conditions of Hoists and Lifts.
4.	Section 29 – Lifting Machinery and Lifting Tackles.	Degree in Mechanical or Electrical or Metallurgical Engineering or its equivalent.	(i) A minimum experience of 7 years in- (a) design or erection or maintenance; or (b) testing, examination and inspection, of lifting machinery, chains, ropes and lifting tackles. (ii) He shall be – (a) Conversant with the relevant codes of practices and test procedures that are current; (b) Conversant with fracture mechanics and metallurgy of the material of construction; (c) Conversant with heat treatment/ stress relieving techniques as applicable to stress bearing components and parts of lifting machinery and lifting tackles; (d) capable of identifying defects and arriving at a reliable conclusion with regard to the safety of lifting	Facilities for load testing, tensile testing, heat treatment, equipment/ gadget for measurement, gauges and such other equipment to determine the safe working conditions of the lifting machinery tackle.

			machinery, chains, ropes, and lifting tackles.	
5.	Section 31 –Pressure Plant	Degree in Chemical or Electrical Metallurgical or Mechanical Engineering or its equivalent.	(i) A minimum experience of 10 years in- (a) design or erection or maintenance, or (b) testing, examination and inspection of pressure plants. (ii) He shall be– (a) Conversant with the relevant codes of practices and test procedures relating to pressure vessels; (b) Conversant with statutory requirements concerning the safety of unfired pressure vessels and equipment operating under pressure; (c) Conversant with non-destructive testing techniques as are applicable to pressure vessels; (d) able to identify defects and arrive at a reliable conclusion with regard to the safety of pressure plants.	Facilities for carrying out hydraulic test, non-destructive test, gauges equipment/ gadgets for measurement and any other equipment or gauges to determine the safety in use of pressure vessels.
6.	(i) Section 36 – Precautions against dangerous fumes. (ii) Rules made under sections 41 and 112 concerning ship-building and ship repairs, Handling and processing of asbestos, Manufacture of Rayon by viscose process, Foundry operations.	Masters degree in Chemistry, or a degree in Chemical Engineering.	(i) A minimum of 7 years in collection and analysis of environmental samples and calibration of monitoring equipment; (ii) He shall – (a) be conversant with the hazardous properties of chemicals and their permissible limit values; (b) be conversant with the current techniques of sampling and analysis of the environmental contaminants; and (c) be able to arrive at a reliable conclusion as regards the safety in respect of entering and carrying out hot work.	Meters, instruments and devices duly calibrated and certified for carrying out the tests and certification of safety in working in confined spaces.
7.	Ventilation systems as required under various Schedules framed under section 87, such as Schedules	Degree in Mechanical or Electrical Engineering or equivalent.	(i) A minimum of 7 years in the design, fabrication, installation, testing of ventilation system and systems used for extraction	Facilities for testing the ventilation system, instruments

	<p>on Grinding or glazing or metals and processes and incidental thereto, Cleaning or smoothing, roughening, etc. of articles, by a jet sand, metal shot, or grit, or other abrasive propelled by a blast of compressed air or steam.</p>		<p>and collection of dusts, fumes and vapours and other ancillary equipment. (ii) He shall be conversant with relevant codes of practice and tests procedures that are current in respect of ventilation and a traction system for fumes, and shall be able to arrive at a reliable conclusion with regard to effectiveness of the system.</p>	<p>and gauges for testing the effectiveness of the extraction systems for dusts, vapours and fumes, and any other equipment needed for determining the efficiency and adequacy of these systems. He shall have the assistance of a suitable qualified technical person who can come to a reasonable conclusion as to the adequacy of the system.</p>
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By order,

Sd/-

(PRIYANKA BASU INGTY),

Secretary (Lab. Emp. & Overseas Placement).

लोक निर्माण विभाग

अधिसूचना

शिमला-171002, 29 अगस्त, 2024

संख्या: पी0बी0डब्ल्यू0(बी)एफ(5)10 / 2024.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश भूमि-अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार (सामाजिक समाघात निर्धारण एवं सहमति) नियम, 2015 के नियम 4 के साथ पठित नियम 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, मुख्य जिला मार्ग-66 कार्ट रोड, टुटीकंडी से संजौली वाया छोटा शिमला और मुख्य जिला मार्ग-67 विक्कट्री टनल से ढली चौक वाया लक्कड़ बाजार सड़क के विभिन्न संकीर्ण/मार्गावरोध स्थानों को चौड़ा/सुधार करने के लिए तथा तिब्बतीयन स्कूल, छोटा शिमला के समीप पैदल पथ मार्ग के सन्निर्माण हेतु प्रस्तावित भूमि अर्जन

के प्रयोजन के लिए इस अधिसूचना के अनन्तिम पैरा में यथाविनिर्दिष्ट सामाजिक समाघात निर्धारण इकाई को सामाजिक समाघात निर्धारण अध्ययन करने हेतु सशक्त करते हैं।

अर्जित की जाने वाली प्रस्तावित भूमि के ब्यौरे निम्न प्रकार से है:—

क्रम संख्या	गांव मोहाल/उप मोहाल का नाम	खसरा नं०	क्षेत्र वर्ग मीटर/ डेसी मीटर
क. मुख्य जिला मार्ग-66 तथा 67 का विस्तारीकरण/सुधारीकरण:			
1.	चौड़ा मैदान	1005/892/1, 895/1, 896, 897, 898, 899, 900, 902/1, 947/912/1, 930/1, 1013/931/1, 1011/931/1, 935, 936, 937 (कित्ता-15).	2133-62
2प.	कृष्णानगर	28/1, 211/1, 212, 213, 214, 215, 216, 217, 217/1(बन्दोबस्ती), 221, 222, 223, 224, 225/1, 226/1, 228/1, 235/1, 236, 237/1, 238/1, 239, 240, 241, 242/1, 244/1, 1846/246/1, 247, 295/1, 296, 297, 1120, 1124, 1125, 1127, 1128, 1129, 1130/1, 1131/1, 1154/1, 1155, 1156, 1156/1(बन्दोबस्ती), 1157, 1158/1, 1159/1, 1160/1, 1161/1, 1162/1, 1407/1, 1408/1, 1409/1, 1410, 1411, 1412, 1413, 1414, 1415, 1416, 1417, 1843/1418, 1844/1418, 1845/1418, 1419, 1848/1420, 1849/1420, 1852/1420/1, 1853/1420/1, 1850/1421, 1851/1421, 1422, 1423, 1424/1, 1425, 1447/1, 1450, 1451, 1452, 1453, 1454, 1455, 1456, 1457, 1458, 1459, 1460, 1461, 1462, 1463, 1464, 1465, 1467/1, 1487, 1491, 1702/1(कित्ता -94).	3368-70
3.	बाजार वार्ड छोटा शिमला	1, 2, 3, 4, 5, 7, 8, 9, 10, 11/1, 12, 13/1, 17/1, 18, 19, 20/1, 23/1, 24, 25/1, 26/1, 29/1, 31/1, 32, 33/1, 35/1, 39/1, 42/1, 43, 44/1, 45/1 (कित्ता -30).	477-50
.	बेमलोई	599/1, 602/1, 608/1 (कित्ता -3)	455-58
5.	छोटा शिमला खास	166/1, 168/1, 169/1, 167, 1157/1, 1158/1, 1167/1, 1176/1, 1276/1208/1 (कित्ता -9).	303-11
6.	अप्पर कैथू	940, 944/1, 965, 966, 967, 939/1, 943/1, 964/1, 973/1, 1009/1, 1010/1, 1011/1, 1012/1, 1033/1, 1034, 1035, 1036, 1037/1, 1037/2, 1038/1, 1039/1, 1040/1, 1057/1, 1064/1, 1065, 1066, 1067, 1068, 1069, 1070, 1071/1, 1073/1, 1076/1, 1077/1, 1078, 1079, 1080, 1081, 1082/1, 1083/1, 1122, 1123, 1124, 1126, 1128, 1128/1(बन्दोबस्ती), 1129/1 (कित्ता -47).	2585-25
7.	ताराहॉल	180/1, 183, 184/1, 753/205/1, 754/205/1, 206, 207, 208, 209, 375/1, 377/1, 378, 379, 380, 401/1, 409/1, 522/1, 529/1, 531, 532, 533, 533/1/1, 534/1, 535, 536, 537, 538, 539, 540, 541, 542, 543/1, 544, 545, 546, 547/1, 594/1, 595, 596, 597, 598, 599, 600/1, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 622/1, 623, 624, 625/1, 626, 627/1, 629, 630, 631, 632,	4775-91

		634, 635, 637/1, 638, 639, 640, 641/1, 644/1, 645, 646/1, 653/1, 654/1(कित्ता -76).	
8.	कालीबाड़ी	353/1, 355/1, 356, 357, 358/1, 358/1 (बन्दोबस्ती), 360/1, 362, 363, 366/1, 368, 369, 370, 371/1, 560/1, 1169/562/1(कित्ता -16).	2446-52
9.	बाजार वार्ड लक्कड़ बाजार	50/1, 51/1, 52, 53/1, 54/1, 55, 56, 57, 58, 59, 60/1, 68/1, 69/1, 70/1, 71/1, 72, 73, 74/1, 74/2, 75/1, 76/1, 78, 79, 80, 81, 82, 83, 84, 85, 86, 88/1(कित्ता -31).	1266-56
10.	शांकली	785/1, 786/1, 836, 837, 838/1, 839, 840/1, 888/1, 889/1, 890/1, 990/1, 1014, 1015/1, 1020/1, 1021, 1022, 1023, 1024, 1025/1, 1026/1, 1029/1, 1062/1, 1063/1, 1182/1 (कित्ता -24).	1720-07
11.	संजौली चौक	365/1, 367/1, 369, 371, 372, 373, 374, 375, 376, 378, 379, 380, 381/1, 840/1, 843/1, 845/1, 846/1, 847/1, 848, 849, 850, 851/1, 1891 (कित्ता -23).	495-07
12.	यू.एस. क्लब	101/1, 102, 105, 106, 108/1, 108/2, 109, 110, 111, 112, 125 (कित्ता -11).	828-09
ख. तिब्बतीयन स्कूल के समीप पैदल पथ मार्ग का सन्निर्माण		
छोटा शिमला खास		670 / 1, 671 / 1 (कित्ता-2)	12-60
कुल खसरा नं०/कित्ता		381
कुल क्षेत्र		---	20868.58 वर्ग/डेसी मी० (02-08-69 हैक्टर)

अतः यह स्पष्ट किया जाता है कि सामाजिक समाघात के निर्धारण के दौरान प्रपीड़न या धमकी देने का कोई भी प्रयास इस क्रिया को अकृत (वातिल) और शून्य बना देगा और सामाजिक समाघात निर्धारण को इसके प्रारम्भ से छः मास की अवधि के भीतर पूर्ण कर लिया जाएगा। सामाजिक समाघात निर्धारण इकाई परामर्श, सर्वेक्षण और सार्वजनिक सुनवाईयां करेगी। सामाजिक समाघात निर्धारण इकाई यह भी सुनिश्चित करेगी कि सामाजिक समाघात निर्धारण अध्ययन करते समय पंचायतों और ग्राम सभाओं के प्रतिनिधियों को समुचित प्रतिनिधित्व दिया जाए।

सामाजिक समाघात निर्धारण अध्ययन करते समय, सामाजिक समाघात निर्धारण इकाई, अन्य बातों के साथ-साथ परियोजना से विभिन्न घटकों जैसे प्रभावित कुटुम्बों की आजीविका, सार्वजनिक और सामुदायिक परिसंपत्तियों आस्तियों तथा अवसंरचना विशिष्टतया सड़कों, सार्वजनिक परिवहन, जल निकासी, स्वच्छता, पीने के पानी के स्रोत, पशुओं के लिए जल स्रोत, सामुदायिक जलाशय, चारागाह, बगान, सार्वजनिक उपयोगिता जैसे डाकघर, उचित मूल्य की दुकानें, अन्न भंडारण गोदामों, विद्युत आपूर्ति, स्वास्थ्य देखभाल सुविधाएं, स्कूल विद्यालय और शैक्षणिक या प्रशिक्षण सुविधाओं, आंगनवाड़ी, बाल वाटिकाओं, पूजा-स्थलों, परम्परागत जनजातीय संस्थाओं और दफन और दाह संस्कार स्थल के लिए भूमि पर होने वाले सम्भाव्य समाघात का विचार करेगी। सामाजिक समाघात निर्धारण इकाई अधिनियम, 2013 की धारा 4(4) और उसके अधीन बनाए गए नियमों तथा भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार (सामाजिक समाघात निर्धारण एवं सहमति नियम, 2015) के अधीन सभी मदों को समाविष्ट करेगी।

सामाजिक समाघात निर्धारण इकाई द्वारा परामर्श, सर्वेक्षण और जन सुनवाई पूर्ण करने के पश्चात् नियम 3 के उप-नियम (3) के अधीन प्ररूप-2 में सामाजिक समाघात निर्धारण अध्ययन रिपोर्ट और एक सामाजिक समाघात प्रबंधन योजना, नियम 3 के उप नियम (4) के अधीन प्ररूप-3 में किसी विनिर्दिष्ट घटक के लिए समाघात का समाधान करने हेतु किए जाने के लिए अपेक्षित सुधारात्मक उपायों को सूचीबद्ध करते हुए तैयार की जाएगी।

लोक निर्माण विभाग द्वारा भूमि अर्जन पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 की धारा 2(1)(ख) के अधीन लोक प्रयोजन के लिए भूमि अर्जित की जा रही है और इसलिए पूर्वोक्त अधिनियम की धारा 2 की उप-धारा के अधीन यथाकथित सहमति उपबंध इस विभाग पर लागू नहीं होगा।

हिमाचल प्रदेश राजस्व विभाग ने अधिसूचना संख्या: रैव-बी.ए.(3)3/2014-II, तारीख 27-11-2015 द्वारा पहले ही राज्य सामाजिक समाघात निर्धारण ईकाई का गठन कर लिया गया है, इसलिए जनसाधारण की सूचना के लिए इकाई की सम्पर्क सूचना निम्न प्रकार से है:—

क्र०सं०	नाम एवं पता		सम्पर्क सूचना
1.	निदेशक, हिमाचल प्रदेश लोक प्रशासन संस्थान, फेयरलॉन, शिमला-12.	अध्यक्ष	0177-2734777
2.	संयुक्त सचिव (राजस्व), हिमाचल प्रदेश सरकार, शिमला-02.	सदस्य सचिव	0177-2880693
3.	प्रभारी, राज्य ग्रामीण विकास संस्थान, हिमाचल प्रदेश लोक प्रशासन संस्थान, फेयरलॉन, शिमला-12.	सदस्य	94595-82482
4.	समाजशास्त्र और सामाजिक कार्य विभाग के प्रमुख, हिमाचल प्रदेश विश्वविद्यालय, शिमला-5.	सदस्य	0177-2833872
5.	मुख्य वैज्ञानिक अधिकारी, पर्यावरण विज्ञान एवं प्रौद्योगिकी विभाग, शिमला, हिमाचल प्रदेश।	सदस्य	0177-2816047

आदेश द्वारा,
हस्ताक्षरित /—
प्रधान सचिव (लोक निर्माण)।

[Authoritative English text of this Department notification No. PBW(B)F(5)10/2024, dated 29-08-2024 as required under clause 3 of Article 348 of the Constitution of India].

PUBLIC WORKS DEPARTMENT

NOTIFICATION

Shimla-171002, the 29th August, 2024

No. PBW(B)F(5)10/2024.—In exercise of powers conferred by rule 3 read with rule 4 of the Himachal Pradesh Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Social Impact Assessment and Consent) Rules, 2015, the Governor of Himachal Pradesh is pleased to empower the Social Impact Assessment Unit as specified in the concluding para of this notification to carry out Social Impact Assessment for the purpose of proposed Land Acquisition for widening/improvement of various narrow/bottleneck points of MDR 66-Cart Road from Tutikandi to Sanjauli via Chotta Shimla and MDR 67-Victory

Tunnel to Dhalli Chowk via Lakkar Bazar Road and for construction of pedestrian path near Tibetan School, Chotta Shimla-Khas.

The detail of proposed land to be acquired is as under:

Sl. No.	Name of Village/ Mohal/Up- Mohal	Khasra Nos.	Area in Sq. mtr./ Deci mtr.
A. Widening/improvement of MDR-66 & 67:			
1.	Chaura Maidan	1005/892/1, 895/1, 896, 897, 898, 899, 900, 902/1, 947/912/1, 930/1, 1013/931/1, 1011/931/1, 935, 936, 937 (Kitta-15).	2133-62
2.	Krishna-nagar	28/1, 211/1, 212, 213, 214, 215, 216, 217, 217/1(Bandobasti), 221, 222, 223, 224, 225/1, 226/1, 228/1, 235/1, 236, 237/1, 238/1, 239, 240, 241, 242/1, 244/1, 1846/246/1, 247, 295/1, 296, 297, 1120, 1124, 1125, 1127, 1128, 1129, 1130/1, 1131/1, 1154/1, 1155, 1156, 1156/1(Bandobasti), 1157, 1158/1, 1159/1, 1160/1, 1161/1, 1162/1, 1407/1, 1408/1, 1409/1, 1410, 1411, 1412, 1413, 1414, 1415, 1416, 1417, 1843/1418, 1844/1418, 1845/1418, 1419, 1848/1420, 1849/1420, 1852/1420/1, 1853/1420/1, 1850/1421, 1851/1421, 1422, 1423, 1424/1, 1425, 1447/1, 1450, 1451, 1452, 1453, 1454, 1455, 1456, 1457, 1458, 1459, 1460, 1461, 1462, 1463, 1464, 1465, 1467/1, 1487, 1491, 1702/1 (Kitta-94).	3368-70
3.	Bazar Ward Chhota Shimla	1, 2, 3, 4, 5, 7, 8, 9, 10, 11/1, 12, 13/1, 17/1, 18, 19, 20/1, 23/1, 24, 25/1, 26/1, 29/1, 31/1, 32, 33/1, 35/1, 39/1, 42/1, 43, 44/1, 45/1 (Kitta-30).	477-50
4.	Bemloie	599/1, 602/1, 608/1 (Kitta-3)	455-58
5.	Chhota Shimla Khas	166/1, 168/1, 169/1, 167, 1157/1, 1158/1, 1167/1, 1176/1, 1276/1208/1 (Kitta-9).	303-11
6.	Upper Kaithu	940, 944/1, 965, 966, 967, 939/1, 943/1, 964/1, 973/1, 1009/1, 1010/1, 1011/1, 1012/1, 1033/1, 1034, 1035, 1036, 1037/1, 1037/2, 1038/1, 1039/1, 1040/1, 1057/1, 1064/1, 1065, 1066, 1067, 1068, 1069, 1070, 1071/1, 1073/1, 1076/1, 1077/1, 1078, 1079, 1080, 1081, 1082/1, 1083/1, 1122, 1123, 1124, 1126, 1128, 1128/1(Bandobasti), 1129/1 (Kitta-47).	2585-25
7.	Tara Hall	180/1, 183, 184/1, 753/205/1, 754/205/1, 206, 207, 208, 209, 375/1, 377/1, 378, 379, 380, 401/1, 409/1, 522/1, 529/1, 531, 532, 533, 533/1/1, 534/1, 535, 536, 537, 538, 539,	4775-91

		540, 541, 542, 543/1, 544, 545, 546, 547/1, 594/1, 595, 596, 597, 598, 599, 600/1, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 622/1, 623, 624, 625/1, 626, 627/1, 629, 630, 631, 632, 634, 635, 637/1, 638, 639, 640, 641/1, 644/1, 645, 646/1, 653/1, 654/1(Kitta-76).	
8.	Kalibari	353/1, 355/1, 356, 357, 358/1, 358/1 (Bandobasti), 360/1, 362, 363, 366/1, 368, 369, 370, 371/1, 560/1, 1169/562/1 (Kitta-16).	2446-52
9.	Bazar Ward Lakkar Bazar	50/1, 51/1, 52, 53/1, 54/1, 55, 56, 57, 58, 59, 60/1, 68/1, 69/1, 70/1, 71/1, 72, 73, 74/1, 74/2, 75/1, 76/1, 78, 79, 80, 81, 82, 83, 84, 85, 86, 88/1 (Kitta-31).	1266-56
10.	Shankli	785/1, 786/1, 836, 837, 838/1, 839, 840/1, 888/1, 889/1, 890/1, 990/1, 1014, 1015/1, 1020/1, 1021, 1022, 1023, 1024, 1025/1, 1026/1, 1029/1, 1062/1, 1063/1, 1182/1 (Kitta-24).	1720-07
11.	Sanjauli Chowk	365/1, 367/1, 369, 371, 372, 373, 374, 375, 376, 378, 379, 380, 381/1, 840/1, 843/1, 845/1, 846/1, 847/1, 848, 849, 850, 851/1, 1891 (Kitta-23).	495-07
12.	Mohal US Club	101/1, 102, 105, 106, 108/1, 108/2, 109, 110, 111, 112, 125 (Kitta-11).	828-09
B. Construction of pedestrian path near Tibetan School:			—
	Chhota Shimla Khas	670/1, 671/1 (Kitta-2)	12-60
	Total Khasra Nos./(Kitta)	381	—
	Total Area	—	20868-58 Sq./Deci mtr. (02-08-69 Hect.)

Thus, it is made clear that any attempt of coercion or threat during Social Impact Assessment will render this exercise as null and void and the Social Impact Assessment will be carried out within a period of six months from its commencement. The Social Impact Assessment Unit shall hold consultations, survey and public hearings. The Social Impact Assessment Unit shall also ensure that adequate representation be given to the representatives of Panchayats and Gram Sabha, at the stage of carrying out the Social Impact Assessment.

While undertaking a Social Impact Assessment Study the Social Impact Assessment Unit shall amongst other things, take into consideration the impact that the project likely to have on various components such as livelihood of affected families, public and community properties, assets and infrastructure particularly roads, public transport, drainage, sanitation, sources of drinking water, sources of water for cattle, community ponds, grazing land, plantations, public utilities such as post offices, fair price shops, food storage godowns, electric supply, health care facilities, school and educational or training facilities, aganwadis, children parks, places of worship, land for traditional tribal institutions and burial and cremation grounds. The Social Impact Assessment unit shall amongst other matters consider all the aspects under Section 4(4) of the

Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and rules framed thereunder.

The Social Impact Assessment Unit after completion of consultation, survey and public hearing shall prepare a Social Impact Assessment Study report in Form-II under sub-rule (3) of rule 3 of the rules and a Social Impact Management Plan, listing the ameliorative measures required to be undertaken for addressing the impact of the project under sub-section (6) of section 4 of the Act *ibid* shall be submitted in Form-III under sub-rule (4) of rule 3 alongwith the Social Impact Assessment report.

The land is being proposed to be acquired for public purpose by the Public Works Department under Section 2(1) (b) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and therefore, consent provision as laid down under sub-section 2 of the Act, *ibid* shall not apply on this department.

The Himachal Pradesh Revenue Department vide Notification No. Rev-B.A(3)3/2014-II dated 27-11-2015 has already constituted the State Social Impact Assessment Unit, hence, for the information of the general public, the contact information of unit is as under:—

SL. No.	Name & Address		Contact Information
1.	Director, Himachal Pradesh Institute of Public Administration, Fairlawns, Shimla-12.	<i>Chairperson</i>	0177-2734777
2.	Joint Secretary (Revenue) to the Government of Himachal Pradesh, Shimla-02.	<i>Member Secretary</i>	0177-2880693
3.	The Incharge State Institute of Rural Development, HIPA, Shimla-12.	<i>Member</i>	94595-82482
4.	Head of Department of Sociology and Social Work, H.P. University, Shimla-5.	<i>Member</i>	0177-2833872
5.	Chief Scientific Officer, Department of Environment Science & Technology, Shimla, H.P.	<i>Member</i>	0177-2816047

By order,
Sd/-
Secretary (PWD).

**SPECIFIC NOTIFICATION
FINANCE DEPARTMENT**

NOTIFICATION

Shimla, the 5th September, 2024

No. Fin-2-C(12)2/2024.—Government of Himachal Pradesh hereby notifies the sale of Himachal Pradesh Government Stock (Securities) of **15-year** tenure for an aggregate amount of Rs. **700 crore** (Nominal). The sale will be subject to the terms and conditions spelt out in this

notification (called specific Notification) as also the terms and conditions specified in the General Notification No. Fin-2-C(12)-11/2003 dated July 20, 2007 of Government of Himachal Pradesh.

Object of the Loan :

1. (i) The Proceeds of the State Government Securities will be utilized for the development programme of the State of Himachal Pradesh.
- (ii) Consent of Central Government has been obtained to the floatation of this loan as required by Article 293(3) of the Constitution of India.

Method of Issue :

2. Government Stock will be sold through the Reserve Bank of India, Mumbai Office (PDO) Fort, Mumbai- 400 001 by auction in the manner as prescribed in paragraph 6.1 of the General Notification No. Fin-2-C(12)-11/2003 dated July 20, 2007 at a coupon rate to be determined by the Reserve Bank of India at the **yield** based auction under multiple price formats.

Allotment to Non-competitive Bidders :

3. The Government Stock upto 10 % of the notified amount of the sale will be allotted to eligible individuals and institutions subject to a maximum limit of 1 % of the notified amount for a single bid as per the Revised Scheme for Non-competitive Bidding Facility in the Auctions of State Government Securities of the General Notification (Annexure-II).

Place and Date of Auction :

4. The auction will be conducted by the Reserve Bank of India, at its Mumbai Office, Fort, Mumbai - 400 001 on **September 10, 2024**. Bids for the auction should be submitted in electronic format, on the Reserve Bank of India Core Banking Solution (E-Kuber) system as stated below on **September 10, 2024**:

- (a) The competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) system between 10.30 A.M. and 11.30 A.M.
- (b) The non-competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) system between 10.30 A.M. and 11.00 A.M.

Result of the Auction :

5. The result of the auction shall be displayed by the Reserve Bank of India on its website on the same day. The payment by successful bidders will be on **September 11, 2024**.

Method of Payment :

6. Successful bidders will make payments on **September 11, 2024** before close of banking hours by means of cash, bankers' cheque/pay order, demand draft payable at Reserve Bank of India, Mumbai/New Delhi or a cheque drawn on their account with Reserve Bank of India, Mumbai (Fort)/New Delhi.

Tenure :

7. The Stock will be of **15-year** tenure. The tenure of the Stock will commence on **September 11, 2024**.

Date of Repayment :

8. The loan will be repaid at par on **September 11, 2039**.

Rate of Interest :

9. The cut-off yield determined at the auction will be the coupon rate percent per annum on the Stock sold at the auction. The interest will be paid on **March 11 and September 11**.

Eligibility of Securities :

10. The investment in Government Stock will be reckoned as an eligible investment in Government Securities by banks for the purpose of Statutory Liquidity Ratio (SLR) under section 24 of the Banking Regulation Act, 1949. The stocks will qualify for the ready forward facility.

By order and in the name of the Governor of Himachal Pradesh,

Sd/-
(Dr. ABISHEK JAIN, IAS)
Secretary (Finance),
to the Government of Himachal Pradesh.

**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Rajat Rana s/o Sh. Madan Lal, r/o Village Kangri, P.O. Nareli, Tehsil Sujanpur District Hamirpur (H.P.).

2. Smt. Nancy Devi d/o Sh. Om Prakash, r/o Village Bajrui, P.O., Tehsil & District Hamirpur (H.P.).
..Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Rajat Rana and Smt. Nancy Devi have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned stating therein that they have solemnized their marriage on 15-06-2024 as per Hindu rituals and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 19-09-2024. In case no objection is received by 19-09-2024 it will be

presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 09-08-2024.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Abhishek aged 28 yrs. s/o Sh. Hans Raj, r/o Village Darobi, P.O. Himmer, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).

2. Ms. Dhempol Batulanon Pioquinto aged 32 yrs. d/o Mr. Ramon Idolog Pioquinto, r/o Rosario, Malinao Aklan, Republic of the Philippines . . .*Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Abhishek and Ms. Dhempol Batulanon Pioquinto have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court, stating therein that they have solemnized their marriage on 07-07-2023 as per Hindu rituals. The notices had been issued to the general public on dated 23-08-2023, but applicant could not make their presence before this court within three months. The applicants have again filed an application before this court for registration of their marriage accordingly.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 30-09-2024. In case no objection is received by 30-09-2024 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 21-08-2024.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

In the Court of Sh. Manish Kumar Soni, HPAS, Sub-Divisional Magistrate-cum-Additional District Registrar of Marriages, Sub-Division Hamirpur (H.P.)

In the matter of :

1. Sh. Sunil Kumar s/o Late Sh. Piar Chand, r/o Village Chheorin, P.O Bohni, Tehsil & District Hamirpur (H.P.)
2. Smt. Roshani Devi d/o Sh. Prakash Chand, r/o Village Dhamrola, P.O Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage U/S 8(3) of Himachal Pradesh Registration of Marriage Act, 1996.

Whereas, an application U/S 8(3) of Himachal Pradesh Registration of Marriage Act, 1996 has been received from Sh. Sunil Kumar & Smt. Roshani Devi alongwith documents & affidavits stating therein that they have solemnized their marriage on dated 18-04-2024 and same could not be registered under the Act *ibid* in the office of the Local Registrar (Marriages)-cum-Secretary, Gram Panchayat Balh, Development Block Hamirpur, District Hamirpur (H.P.) within stipulated period due to unavoidable circumstances.

Now, therefore, the general public is hereby informed through this notice that if any person having any objection regarding registration of this marriage may file his/her objections personally or in writing before this court on or before 30-09-2024. In case no objection is received by 30-09-2024. it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-08-2024.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Additional District Registrar of Marriages,
Hamirpur, District Hamirpur (H.P.).*

In the Court of Sh. Manish Kumar Soni, HPAS, Sub-Divisional Magistrate-cum-Additional District Registrar of Marriages, Sub-Division Hamirpur (H.P.)

In the matter of :

1. Sh. Ankit Dhiman s/o Sh. Jagdish Chand, r/o Village & P.O. Mohin, Tehsil & District Hamirpur (H.P.)
2. Smt. Kritika Katna d/o Sh. Joginder Katna, r/o Village Baroha, P.O Dugha, Tehsil & District Hamirpur (H.P.) . . Applicants.

Versus

General Public

Subject.— Registration of Marriage U/S 8(3) of Himachal Pradesh Registration of Marriage Act, 1996.

Whereas, an application U/S 8(3) of Himachal Pradesh Registration of Marriage Act, 1996 has been received from Sh. Ankit Dhiman & Smt. Kritika Katna alongwith documents & affidavits stating therein that they have solemnized their marriage on dated 27-11-2023 and same could not be registered under the Act *ibid* in the office of the Local Registrar (Marriages)-cum-Secretary, Gram Panchayat Balh, Development Block Hamirpur, District Hamirpur (H.P.) within stipulated period due to unavoidable circumstances.

Now, therefore, the general public is hereby informed through this notice that if any person having any objection regarding registration of this marriage may file his/her objections personally or in writing before this court on or before 23-09-2024. In case no objection is received by 23-09-2024. it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 09-08-2024.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Additional District Registrar of Marriages,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Sanjeev Kumar s/o Sh. Raj Kumar, r/o Village & P.O. Khagal, Tehsil & District Hamirpur (H.P.).

2. Smt. Priyanka Kumari d/o Sh. Sanjay Kumar, r/o Village Jiana, P.O. Panyali, Sub-Tehsil Galore, District Hamirpur (H.P.)-177 040. *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sanjeev Kumar and Smt. Priyanka Kumari have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage can file his/her objections personally or in writing before this court on or before 10-09-2024. In case no objection is received by 10-09-2024, it will be

presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-08-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Parveen Kumar s/o Sh. Hari Ram, r/o Village Vikas Nagar (Daruhi), P.O. Daruhi, Tehsil and District Hamirpur (H.P.).

2. Smt. Ankita Rani d/o Sh. Kishori Lal, r/o Village Luharda, P.O. Utpur, Tehsil Bamson at Tauni Devi, Distict Hamirpur (H.P.). . .*Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Parveen Kumar and Smt. Ankita Rani have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned stating therein that they have solemnized their marriage on 10-03-2022 as per Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 25-09-2024. In case no objection is received by 25- 09-2024 it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 09-08-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Vikas Rathore s/o Sh. Dilawar Singh, r/o H. No. 70, W. No. 1, Hira Nagar, Hamirpur, Tehsil & District Hamirpur (H.P.).

2. Smt. Kranchi Thakur d/o Sh. Dinesh Kumar, r/o Village Amned, P.O. Bharthian, Tehsil & District Hamirpur (H.P.) *Applicants.*

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Vikas Rathore and Smt. Kranchi Thakur have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned stating therein that their marriage ceremony has been performed on 14-08-2024 at Tikker, Tehsil & District Hamirpur (H.P.) as per the Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage can file his/her objections personally or in writing before this court on or before 30-09-2024. In case no objection is received by 30-09-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 23-08-2024.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.).*

In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of :

1. Sh. Satish Kumar s/o Sh. Kishan Chand, r/o Village Balu, P.O. Bharthian, Tehsil & District Hamirpur (H.P.)-177 029.

2. Smt. Poonam d/o Sh. Amar Singh, r/o Village Nanot, P.O. Uhal, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.)-177 022.

Versus

General Public

Subject.— Notice of intended Marriage.

Sh. Satish Kumar and Smt. Poonam have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 28-09-2024. In case no objection is received by 28-09-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 14-08-2024.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).

**In the Court of Sh. Manish Kumar Soni, HAS, Marriage Officer-cum-Sub-Divisional
Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Saurabh Verma s/o Sh. Dharam Singh, r/o Village & P.O. Tikkar Khatrian, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.)-177 025.
2. Smt. Anita Devi d/o Sh. Baru Ram, r/o Village Shimola, Bindauli, P.O. Kotibhunch, District Sirmaur (H.P.)-173 027.

Versus

General Public

Subject.— Notice of intended Marriage.

Sh. Saurabh Verma and Smt. Anita Devi have filed an application under section 5 of Special Marriage Act, 1954 alongwith affidavits supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 28-09-2024. In case no objection is received by 28-09-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 14-08-2024.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Hamirpur, District Hamirpur (H.P.).

**In the Court of Sh. Sanjay Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, District Hamirpur (H.P.)**

1. Amamn Kumar s/o Sh. Titu Ram, r/o Village Sadhrian, P.O. Tarkwari, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 24 years.

2. Manju Devi d/o Sh. Budh Tamga, c/o Dhani Ram, Ward Member, r/o Anu Kalan, Ward No. 2, P.O. Tehsil & Distt. Hamirpur (H.P.) aged 22 years.

Versus

General Public

Amamn Kumar s/o Sh. Titu Ram, r/o Village Sadhrian, P.O. Tarkwari, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 24 years & Manju Devi d/o Sh. Budh Tamga, c/o Dhani Ram, Ward Member, r/o Anu Kalan, Ward No. 2, P.O. Tehsil & Distt. Hamirpur (H.P.) aged 22 years have filed an application alongwith affidavits in this court u/s 16 of the Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Village Sadharian on dated 12-07-2024 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 26-09-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 13-08-2024 under my hand and seal of the court.

Seal.

Sd/-
(SANJAY KUMAR, HAS),
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.)**

In the matter of :

1. Deepak Kumar aged 29 years s/o Sh. Dhyan Singh, r/o Village Barain, P.O. Karot, Tehsil Sujanpur, Distt. Hamirpur (H.P.).

2. Pooja Majumdar aged 20 years d/o Sh. Ramesh Majumdar, r/o Village Chukti Deoria, P.O. Kichha, Tehsil & Distt. Udhm Singh Nagar (U.K.) .. Applicants.

Versus

General Public

Subject.— Notice of the Intended Marriage.

Deepak Kumar aged 29 years s/o Sh. Dhyan Singh, r/o Village Barain, P.O. Karot, Tehsil Sujanpur, Distt. Hamirpur (H.P.) & Pooja Majumdar aged 20 years d/o Sh. Ramesh Majumdar, r/o Village Chukti Deoria, P.O. Kichha, Tehsil & Distt. Udhham Singh Nagar (U.K.) have filed an application in the court of undersigned u/s 5 of the Special Marriage Act, 1954 in which they have stated that they intend to solemnize their marriage within three months of calendar.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage, can file the objections personally or in writing before this court on or before 04-10-2024. The objection received after 04-10-2024 will not be entertained and marriage will be registered accordingly.

Issued today on 12-08-2024 under my hand and seal of the court.

Seal.

Sd/
(DR. ROHIT SHARMA, HAS),
Marriage Officer-cum-SDM,
Sujanpur, District Hamirpur (H.P.).

**In the Court of Dr. Rohit Sharma, HAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.)**

In the matter of :

1. Vipan Kumar aged 46 years s/o Sh. Gian Chand, r/o Village Swahal, P.O. Ree, Tehsil Sujanpur, Distt. Hamirpur (H.P.).
2. Kavita Sharma 54 years d/o Hansh Raj, r/o Village Sohar, P.O. & Tehsil Sandhole, District Mandi (H.P.)
.. Applicants.

Versus

General Public

..Respondent.

Subject.— Application for the registration of Marriage u/s 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Vipan Kumar aged 46 years s/o Sh. Gian Chand, r/o Village Swahal, P.O. Ree, Tehsil Sujanpur, Distt. Hamirpur (H.P.) and Kavita Sharma 54 years d/o Hansh Raj, r/o Village Sohar, P.O. & Tehsil Sandhole, District Mandi (H.P.) have filed an application alongwith affidavits in the court u/s 16 of the Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 30-04-2007 at Village Sohar, P.O. & Tehsil Sndhole, District Mandi (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage, can file the objections personally or in writing before

this court on or before 04-10-2024. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 12-08-2024 under my hand and seal of the court.

Seal.

Sd/-
(DR. ROHIT SHARMA, HAS),
Marriage Officer-cum-SDM,
Sujanpur, District Hamirpur (H.P.).

**Before the Court of Assistant Collector 1st Grade-cum-Tehsildar, Sujanpur,
Distt. Hamirpur (H. P.)**

Smt. Poonam Bala d/o Sh. Bali Ram, r/o Village Thara, P.O. Patlander, Tehsil Sujanpur,
District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Subject.— Regarding registration of Birth under section 13(3) of Birth & Death Act, 1969.

Smt. Poonam Bala d/o Sh. Bali Ram, r/o Village Thara, P.O. Patlander, Tehsil Sujanpur, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Act, 1969 alongwith affidavits and other documents stating therein that she has born on 07-10-1977 at Village Thara, P.O. Patlander, Tehsil Sujanpur, District Hamirpur (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Patlander, Tehsil Sujanpur, District Hamirpur (H.P.).

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Smt. Poonam Bala d/o Sh. Bali Ram may submit their objections in writing in this court on or before 21-09-2024 failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 22-08-2024.

Seal.

Sd/-
Assistant Collector 1st Grade-cum-Tehsildar,
Tehsil Sujanpur, District Hamirpur (H.P.).

**In the Court of (Aprajita Chandel, HPAS), Sub-Divisional Magistrate
Exercising the Powers of Marriage Officer, Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Ankur Rattan s/o Krishan Chand Rattan, r/o Village Gauna, P.O. Karour, Tehsil Nadaun, District Hamirpur (H.P.).

2. Jyoti Sharma Divorcee of Ajay Sharma, presently d/o Som Dutt Sharma, r/o Village House No. 198, Ward No. 3, Pratap Nagar, Hamirpur (H.P.)

Versus

General Public

Subject.— Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application under section 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they have solemnized their marriage on 06-03-2024 at Har Har Mahadev Mandir, VPO Dehlan, Distt. Una and they are living as husband and wife since then. Hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who has the objections regarding this marriage can file the objections personally or in writing before this office on or before 27-09-2024 at 11.00 A.M. The objection(s) after 27-09-2024 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per law prescribed.

Issued on this 23-08-2024 under my hand and seal of the office.

Seal.

Sd/-

(APRAJITA CHANDEL, HPAS),
Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).

**In the Court of (Aprajita Chandel, HPAS), Sub-Divisional Magistrate
Exercising the Powers of Marriage Officer, Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Shubham Dhiman s/o Madan Lal, r/o Village Bharoli Bhagor, P.O. Jhallan, Tehsil Nadaun, District Hamirpur (H.P.).

2. Kavita Kumari d/o Santosh Kumar, r/o Village Takroon, P.O. Gwalpathar, Tehsil Nadaun, District Hamirpur (H.P.)

Versus

General Public

Subject.— Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application under section 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they have solemnized their marriage on 13-08-2024 at Nagani Mata Temple,

Jawalamukhi, Distt. Kangra (H.P.) and they are living as husband and wife since then. Hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who has the objections regarding this marriage can file the objections personally or in writing before this office on or before 04-10-2024 at 11.00 A.M. The objection(s) after 04-10-2024 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per law prescribed.

Issued on this 23-08-2024 under my hand and seal of the office.

Seal.

Sd/-
(APRAJITA CHANDEL, HPAS),
Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).

—————

**In the Court of (Aprajita Chandel, HPAS), Sub-Divisional Magistrate
Exercising the Powers of Marriage Officer, Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Ranjeet Singh s/o Parkash Chand, r/o Village Ludrial, P.O. Fatehpur, Tehsil Nadaun, District Hamirpur (H.P.).
2. Priyanka Thakur widow Rajesh Kumar, r/o Village Kotla, P.O. Hanuman Badog, Tehsil Arki, Distt. Solan at presently d/o Shayam Lal, r/o Village Hawani Kot, P.O. Mangal, Tehsil Arki, District Solan (H.P.)

Versus

General Public

Subject.— Notice for Registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application under section 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in this court of undersigned in which they have stated that they have solemnized their marriage on 09-08-2024 at Shiv Mahadev Mandir, Putriyala, Distt. Kangra (H.P.) and they are living as husband and wife since then. Hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who has the objections regarding this marriage can file the objections personally or in writing before this office on or before 03-10-2024 at 11.00 A.M. The objection(s) after 03-10-2024 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per law prescribed.

Issued on this 23-08-2024 under my hand and seal of the office.

Seal.

Sd/-

(APRAJITA CHANDEL, HPAS),
Sub-Divisional Magistrate-cum-Marriage Officer,
Nadaun, District Hamirpur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

श्रीमती विमला देवी पुत्री आतू हाल पत्नी बाला राम, निवासी हाऊस नं0 207, वार्ड नं0 3 ब्राधा, डाकघर न्यूली, तहसील व जिला कुल्लू (हि0प्र0)

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार बाबत जन्म तिथि दर्ज करने बारे।

नोटिस बनाम आम जनता।

श्रीमती विमला देवी पुत्री आतू हाल पत्नी बाला राम, निवासी हाऊस नं0 207, वार्ड नं0 3 ब्राधा, डाकघर न्यूली, तहसील व जिला कुल्लू (हि0प्र0) ने इस न्यायालय में आवेदन-पत्र मय शपथ-पत्र गुजारा है कि उसका जन्म 30-01-1980 को हुआ है। परन्तु ग्राम पंचायत वुरुआ के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है, जिसे अब वह दर्ज करवाना चाहती है। इस बाबत क्षेत्रीय अभिकरणों से छानबीन करवाई गई तथा पाया गया कि श्रीमती विमला देवी पुत्री आतू हाल पत्नी बाला राम की जन्म तिथि 30-01-1980 है तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को श्रीमती विमला देवी पुत्री आतू हाल पत्नी बाला राम की जन्म तिथि दर्ज करने बारे आपत्ति हो तो वह दिनांक 12-09-2024 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत वुरुआ के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 26-07-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

श्री लोबसंग गोंपो पुत्र श्री पलदेन वांगचुक, निवासी वार्ड नं0 7 गोम्पा रोड मनाली, डाकघर व तहसील मनाली, जिला कुल्लू (हि0प्र0)

बनाम

आम जनता

विषय.—प्रकाशन इशतहार बाबत जन्म तिथि दर्ज करने बारे।

नोटिस बनाम आम जनता।

श्री लोबसंग गोंपो पुत्र श्री पलदेन वांगचुक, निवासी वार्ड नं0 7 गोम्पा रोड मनाली, डाकघर व तहसील मनाली, जिला कुल्लू (हि0प्र0) ने इस न्यायालय में आवेदन-पत्र मय शपथ-पत्र गुजारा है कि उसका जन्म 28-06-1975 को हुआ है। परन्तु नगर परिषद मनाली के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है, जिसे अब वह दर्ज करवाना चाहता है। इस बाबत क्षेत्रीय अभिकरणों से छानबीन करवाई गई तथा पाया गया कि श्री लोबसंग गोंपो पुत्र श्री पलदेन वांगचुक की जन्म तिथि 28-06-1975 है तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को श्री लोबसंग गोंपो पुत्र श्री पलदेन वांगचुक की जन्म तिथि दर्ज करने बारे आपत्ति हो तो वह दिनांक 12-09-2024 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर/एतराज मान्य नहीं होगा तथा नियमानुसार नगर परिषद मनाली के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 30-07-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीमती शान्ता देवी पुत्री श्री प्रेम सिंह एवं श्रीमती बुद्धा देवी, निवासी गांव एवं डा0 पंजाहल, ग्राम पंचायत पंजाहल, तहसील नाहन, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

प्रार्थिया श्रीमती शान्ता देवी पुत्री श्री प्रेम सिंह एवं श्रीमती बुद्धा देवी, निवासी गांव एवं डा0 पंजाहल, ग्राम पंचायत पंजाहल, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके आवेदन किया है कि उसकी जन्म तिथि 01-07-1966 है, जोकि ग्राम पंचायत पंजाहल, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज नहीं है। जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 12-09-2024 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर/एतराज प्राप्त नहीं होता तो प्रार्थिया श्रीमती शान्ता देवी पुत्री श्री प्रेम सिंह एवं श्रीमती बुद्धा देवी, निवासी गांव एवं डा0 पंजाहल, ग्राम पंचायत पंजाहल, तहसील नाहन, जिला सिरमौर (हि0प्र0) की जन्म तिथि 01-07-1966 ग्राम पंचायत पंजाहल, तहसील नाहन, जिला सिरमौर, हि0 प्र0 में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 06-07-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी (तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीमती कमलेश देवी पुत्री स्व0 श्री चमेल सिंह एवं श्रीमती कला देवी, निवासी गांव एवं डा0 जमटा, ग्राम पंचायत नावणी जमटा, तहसील नाहन, जिला सिरमौर (हि0प्र0) (पत्नी श्री रघुबीर सिंह, निवासी कटोरड़, डा0 बनेठी, तहसील नाहन, जिला सिरमौर, हि0 प्र0)।

बनाम

आम जनता

प्रार्थिया श्रीमती कमलेश देवी पुत्री स्व0 श्री चमेल सिंह एवं श्रीमती कला देवी, निवासी गांव एवं डा0 जमटा, ग्राम पंचायत नावणी जमटा, तहसील नाहन, जिला सिरमौर (हि0प्र0) (पत्नी श्री रघुबीर सिंह, निवासी कटोरड़, डा0 बनेठी, तहसील नाहन, जिला सिरमौर, हि0 प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके आवेदन किया है कि उसकी जन्म तिथि 17-01-1974 है, जोकि ग्राम पंचायत नावणी जमटा, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज नहीं है। जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 12-09-2024 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर/एतराज प्राप्त नहीं होता तो प्रार्थिया श्रीमती कमलेश देवी पुत्री स्व0 श्री चमेल सिंह एवं श्रीमती कला देवी, निवासी गांव एवं डा0 जमटा, ग्राम पंचायत नावणी जमटा, तहसील नाहन, जिला सिरमौर (हि0प्र0) (पत्नी श्री रघुबीर सिंह, निवासी कटोरड़, डा0 बनेठी, तहसील नाहन, जिला सिरमौर, हि0 प्र0) की जन्म तिथि 17-01-1974 ग्राम पंचायत नावणी जमटा, तहसील नाहन, जिला सिरमौर, हि0 प्र0 में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 06-07-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी (तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।